

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.105
C.A.(CAA)/19(AHM)2024

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Growthspirit Solutions Pvt. Ltd.

.....Applicant

(Transferor Co. 1)

Skycool Tradelink Pvt. Ltd.

.....Respondent

(Transferor Co. 2)

Vasupujya Spinners Pvt. Ltd.

(Transferor Co. 3)

Thinkfar Tradelink Pvt. Ltd.

(Transferor Co. 4)

Taaza Kesar Farms Pvt. Ltd.

(Tranferee Co.)

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aayush Bhandari, Adv. (Proxy)

For the Respondent :

ORDER

In compliance of last order dated 29.04.2024 a clarification affidavit has been filed vide inward diary no. 4087 on 14.05.2024 which is taken on record. The applicant has filed G.A.R.-7 Certificate form dated 14.03.2024 annexed at annexure R-2 herein. The actual date of redemption of shares mentioned as 20.05.2023 which is reflecting at page No. 586.

Heard the proxy counsel for the applicant submits and perused the record.

The matter is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)